

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the **08th** day of **January** 2021

Original Application No. 330/00024 of 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Kewal Kumar Anand, aged about 69 Years, S/o late Shri Ram Lubhaya (Ex-Head Booking Clerk/NCR), R/o H-1/22, Krishnapuram, Kanpur Nagar – 208007.

. . .Applicant

By Adv : Shri R.K. Dixit

V E R S U S

1. The Union of India through General Manager, North Central Railway, Allahabad (UP).
2. The Divisional Railway Manager, North Central Railway, Allahabad.
3. The Senior Divisional Personnel Officer, North Central Railway, Allahabad.
4. The Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions, Government of India, New Delhi.

. . .Respondents

By Adv: Shri S.M. Mishra

ORDER

Shri R.K. Dixit learned counsel for the applicant and Shri S.M. Mishra, learned counsel, who has received advance notices on behalf of the respondents, both are present in Court. The learned counsel for the parties agreed that the audio and visual quality is proper.

2. Heard learned counsel for both the parties on admission and perused the record available in pdf.

3. At the very outset learned counsel for the applicant submitted that the applicant will be satisfied at this stage if he is permitted to file a fresh

representation, ventilating all his grievances, before the concerned respondent, alongwith the relevant judgments of this Tribunal, of Hon'ble High Court and of Hon'ble Supreme Court, referred by him in support of his claim and the concerned authority is directed to decide the same by passing a reasoned and speaking order in the light of those judgments, in accordance with law in a time bound manner, as the case of the applicant is almost similar to the case of the petitioners in all these judgments.

4. Learned counsel for the respondents has no objection against the aforesaid limited prayer made by the learned counsel for the applicant.

5. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is finally disposed of at this stage with the following directions to the parties :-

- i. The applicant shall file a fresh representation, within a period of 15 days from today, annexing all the relevant judgments and order of this Tribunals, Hon'ble High Courts and Hon'ble Supreme Court, in support of his claim, alongwith a certified copy of this order before the respondent concerned, who is the competent authority.
- ii. If the applicant does so, the competent authority amongst the respondents is directed to decide the aforesaid representation, in the light of those judgments, by passing reasoned and speaking order, in accordance with law, within a period of 2 months from the date of receipt the said representation alongwith certified copy of this order.

iii. The order so passed on the aforesaid representation of the applicant shall be communicated to the applicant without any delay.

6. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

7. There is no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

/pc/